O.A. No. 40/1993.

Ishwarbhai Amrabhai Maru,	_Petitioner	
Mr. Girish Patel,	_Advocate for the	Petitioner(se)
Versus		
Union of India & Ors.	Respondent s	

DATE OF DECISION 1-2-1993

Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. R.C.Bhatt, Judicial Member.

Mr. Akil Kureshi,

The Hon'ble Mr. V.Radhakrishnan, Mdmn. Member.

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement? \times
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

Ishwarbhai Amrabhai Maru, Behind Sattellite Station Near Ramdevnagar Bus Stand, Ahmedabad.

.... Applicant.

(Advocate:Mr.Girish Patel)

Versus.

- 1. Govt. of India, Notice through its Secretary, Deptt. of Space, New Delhi.
- Controller,
 Space Applications Centre,
 Govt. of India,
 Ahmedabad.
- Administrative Officer-I(Estt) Space Application Centre, Ahmedabad.

Respondents.

(Advocate: Mr. Akil Kureshi)

ORAL ORDER

O.A.No. 40/1993

Date: 1.2.1993.

Per: Hon'ble Mr. R.C. Bhatt, Judicial Member.

Heard Mr. Girish Patel, learned advocate for the applicant and Mr. Akil Kureshi, learned advocate for the respondents.

2. This application is filed by the applicant, Gardner, serving with the respondents, seeking the relief for a declaration that the condition No. 4 in the offer of appointment dated 8th January, 1992 at Annexure A as unconstitutional and violative of Articles 14,16 and 21 of the Constitution of India and restraining the respondents from acting upon of for taking any action in pursuance of the said

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condition No. 4 at Annexure A and from terminating the services of the applicant in pursuance thereof.

The respondents have appeared through learned advocate

Mr. Akil Kureshi.

3. At the time of hearing of this application the learned advocate for the applicant submitted that the applicant has made a representation dated 23rd October, 1992 to the respondents vide Annexure A-4. The learned advocate for the respondents submitted that the said representation is under active considera - tion of the respondents who will sympathetically consider the said representation and dispose it of within three weeks. He also submitted that even if Khon any order of representation is given adverse to the applicant the respondents will not take any action Me would 6 m nor when the respondents terminating the services for m atleast of three weeks after the order of such representation. He also makes a statement at the bar that the respondents would certainly sympathetically consider the representation of the applicant for extension of time. The learned advocate for the applicant was satisfied with this statement made by the learned advocate for the respondents. Hence the application can be disposed of by the following direction to the respondents.

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ORDER

The respondent No.2 is directed to dispose of the representation of the applicant dated 23rd October, 1992 vide Annexure A-4 and to decide the representation according to rules and if possible to the for sympathetic consideration of the applicant within three weeks from the date of the receipt of the copy of this order. In case the respondent No.2 takes decision adverse to the applicant's interest, the respondents shall not terminate the service of the applicant for three weeks from the date of such order. Application is disposed of. No order as to costs.

F Solv.

(V.Radhakrishnan) Member(A) (R.C.Bhatt) Member(J)

vtc.

CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH AHMEDABAD.

Application No.	OA/40/93. of 199	
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CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated: 17 3 -93.

Countersigned:

Section Officer/Court Officer

Sign. of the Dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT ARMEDIADAD BENCH

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